

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 111
(IB)-2406(ND) 2019

IN THE MATTER OF:

Mrs Dinit Mehta

... Applicant/Petitioner

Vs

Bliss Inns Pvt Ltd

... Respondent

Order under Section 9 of IBC.

Order delivered on 21.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :Mr. Gaurav Arora, Adv

For the Respondent :

ORDER

The pleadings are complete and matter is listed for arguments. None appeared for the Corporate Debtor. As last chance matter is adjourned for final hearing. No further adjournments will be granted. Let the copy of this order be served to the Learned Counsel/Corporate Debtor by the Learned Counsels for the Applicant.

List the matter on 29.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

